

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:3192
ANSWERED ON:11.02.2014
COMPENSATION FOR LAND ACQUISITION BY CIL
Ahir Shri Hansraj Gangaram

Will the Minister of COAL be pleased to state:

- (a) whether the Coal India Limited (CIL) has provided sufficient compensation to the people whose land had been acquired for coal mines in Chhattisgarh;
- (b) if so, the details thereof;
- (c) whether people in other parts of the country are also seeking the same amount of compensation from the Western Coalfields Ltd. as paid in Chhattisgarh;
- (d) if so, whether the CIL has taken any steps to pay the same amount of compensation for land acquisition to farmers of Maharashtra as paid in Chhattisgarh; and
- (e) if so, the details thereof and if not, the reasons therefor ?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) and (b) Compensation for land acquisition for coal mines in Chhattisgarh has been provided by South Eastern Coalfields Limited (SECL) to the concerned land owners as per Notification dated 19.03.2010 of Government of Chhattisgarh. The rates of land compensation notified by the State Government of Chhattisgarh are as under:-

(1) For barren land - Rs. 6.00 lakh per acre

(2) For non-irrigated (single crop) land - Rs. 8.00 lakh per acre

(3) For irrigated (double crop) land - Rs. 10.00 lakh per acre

(c),(d) and (e) Land losers of the State of Maharashtra are demanding land compensation as per the following rates notified by Government of Maharashtra vide General Resolution(GR) dated 22.08.2012:-

Barren land - Rs. 6.00 lakh per acre

Non-irrigated land - Rs. 8.00 lakh per acre

Irrigated land - Rs.10.00 lakh per acre

The procedure is that Compensation for land acquired under CBA Act has to be as per the rate notified/fixed by the state government concerned.